

**Proceedings of the High Court of Karnataka, Bangalore**

SUBJECT: Transfer and Appointment of Court Managers to the sub-ordinate Courts in the State.

READ: 1. Government of India Letter No.J-11011/00/2011-JR dated 15.03.2011.  
2. Government U.O.Note No.FD 1659F Secy (B&R) 2011 dated 18.05.2011.  
3. High Court Notification No.LCA-II-74/2011 dated 22.02.2014.

**ORDER NO.LCA-II-74/2011 BANGALORE DATED 12<sup>th</sup> JUNE 2014**

**PART-I**

Sri Praveen Kumar Hiremath, Court Manager, District Court U.K.Karwar is transferred and posted to the Prl. District and Sessions Court, Raichur, as requested.

**PART-II**

The following candidates are selected and appointed as Court Managers to the Sub-ordinate Courts in the State with the following terms and conditions and posted to the District and Sessions Courts as mentioned against their respective names:-

Sl. No.	Name and address of the Candidate	District Court to which posted
1	SRI SREERAMA A S 133 1st Floor 5th Main 6th Cross Radhakrishna Layout Padmanabhanagar, <b>Bangalore.</b>	MYSORE
2	SRI.VIJAYAMAHANTA SWAMY, 445k30 Geetsuhag 4th Cross Panchaxara Nagar Near Purbureplot, <b>Gadag.</b>	BANGALORE RURAL
3	SRI RAMA 226 4th Floor I cross I Main ITI Layout Chandralayout Near to Nayandhalli <b>Bangalore</b> 39	MANDYA

4	SRI PURNESH MANTHALKAR H No 9-12-174 Bhavani Nivas Street No 11 Bhavani Rice Mill Road Vidyanagar Colony, <b>Bidar</b> – 585403	SHIMOGA
5	SRI NEELESH CHIKKANA GOUDAR C/o C B Desai Plot No 969 3rd Cross Shanta Laxmi Extension Vantamuri Colony Malmaruti Extension, <b>Belgaum.</b>	BELLARY
6	SMT SUCHITHRA C HOOLI, Ishwar Yenagi Ishwar Kripa Jayanagar II Cross <b>Dharwad</b> 580001	HAVERI
7	SRI MAHESHKUMAR K DAVANGERE Near Jayanti High School at and Post Banavasi, Sirsi, <b>U.K., Karwar.</b>	U.K. KARWAR
8	SRI BIRAPPA DONI C/o Nagappa R Doni Advocate at Post and K D Taluka Indi District <b>Bijapur – 586217</b>	CHITRADURGA
9	SRI RAVINDRA K PATIL H No 4-601-27 Sangamesh Nilaya 2nd Cross M B Nagar, <b>Gulbarga.</b>	DAVANAGERE
10	SRI ERESH A D no 9 16th cross near Govindappa Kalyana Mantapa Tallur Road Srinagar, <b>Bellary.</b>	BAGALKOT
11	SRI ZAINUL ABIDEEN TURKI NO 352 12TH Cross 2nd Block RT Nagar, <b>Bangalore.</b>	CHIKMAGALUR
12	SMT NANDINI G J Jayaramu D K Gowdagere Keragodu Hobli Mandya Taluk, <b>Mandya.</b>	RAMANAGARA
13	SRI SHIVARAJ Plot No 99 Shivayogeshwara Nilaya Prakruti Colony Solapur Road <b>Bijapur.</b>	UDUPI
14	SMT SOUMYA M NHIG-B-2 Door NO-171 3rd Floor 5th Phase Shiva Mandir Road Beside Shiva Mandir Temple, Yelahanka New Town, <b>Bangalore.</b>	CHICKBALLAPUR
15	SMT CHAITRA K P 9 Sai Street Behind Andhra bank Near Banashankari service station Subramanya pura main Road, <b>Bangalore</b> 560070.	KOLAR

**Terms & Conditions of appointment:-**

- 1) The Term of appointment is up to 31.3.2015 on contract basis and the said appointment can be terminated at any time as the Hon'ble Chief Justice deems fit.
- 2) During the Term of appointment the Court Managers will be paid a consolidated salary of Rs.50, 000/- per month
- 3) This appointment is on full time basis and during the term of appointment the Court Manager shall not be entitled to take up any other gainful employment whether it is part-time or so.
- 4) The Term of appointment shall not confer any right on the candidate either for continuation of his/her appointment or for making his/her appointment permanent or regular.
- 5) The place of work will be at any one of the Sub-ordinate District Courts in the State of Karnataka, which may be changed at any time as the the Hon'ble Chief Justice deems fit.
- 6) The Court Manager will be entitled for leave only for a total number of 12 days in a year during the period of appointment. However, he/she shall not avail leave for more than 3 days in a Month.
- 7) Any violation of the above mentioned Terms and Conditions or any breach of discipline or any misconduct by the Court Manager shall attract termination of appointment without any notice.
- 8) The appointed candidates shall report for duty in the District Courts as mentioned against their names, within 15 days from the date of receipt of this order, failing which, the order of appointment shall **stands cancelled**.

**THE DUTIES AND RESPONSIBILITIES OF COURT MANAGER:**

Policies and Standards:

- 1) Based on applicable directives of superior Courts, establish the performance standards applicable to the Court (including on timeliness, efficiency; quality of Court performance; infrastructure; and human resources; access to justice; as well as for systems for court management and case management)

- 2) Carry out an evaluation of the compliance of the Court with such standards; identify deficiencies and deviations; Identify steps required to achieve compliance; maintain such an evaluation on a current basis through annual updates.

### Planning

- 3) In consultation with the stakeholders of a Court (including the Bar, ministerial staff, Executive Agencies supporting judicial functions such as Prosecutors / Police / Process Serving Agencies and Court Users), prepare and update annually a 5-year court-wise Court Development Plan (CDP):
- 4) Monitor the implementation of the CDP and report to superior authorities on progress.

### Information and Statistics

- 5) Ensure that statistics on all aspects of the functioning of the Court are compiled and reported accurately and promptly in accordance with systems established by the High Court;
- 6) Ensure that reports on statistics are duly completed and provided as required.

### Court Management

- 7) Ensure that the process and procedures of the Court (including for filing, scheduling, conduct of adjudication, access to information and documents and grievance redressal) are fully compliant with the policies and standards established by the High Court for court management and that they safeguard quality, ensure efficiency and timeliness, and minimize costs to litigants and to the State; and enhance access to justice. (Note: standard systems for court management should be developed at the High Court level).

### Case Management

- 8) Ensure that case management systems are fully compliant with the policies and standards established by the High Court for case management and that they address the legitimate needs of each individual litigant in terms of quality, efficiency and timelines, costs to litigants and to the State (Note: standard systems for case management should be developed at the High Court level).

Responsiveness Management: Access to Justice; Legal Aid and User Friendliness

- 9) Ensure that the court meets standards established by the High Court on access to justice, legal aid and user friendliness.

Quality Management

- 10) Ensure that the Court meets quality of adjudication standards established by the High Court.

Human Resource Management

- 11) Ensure that Human Resource Management of ministerial staff in the Court comply with the Human Resource Management standards established by the High Court.

Core Systems Management

- 12) Ensure that the core systems of the Court are established and function effectively (documentation management; utilities management; infrastructure and facilities management; financial systems management (audits, accounts, payments);

IT Systems Management

- 13) Ensure that the IT Systems of the Court comply with standards established by the High Court and are fully functional.
- 14) Feed the proposed National Arrears Grid to be set up to monitor the disposal of cases in all the Courts, as and when it is set up.

BY ORDER OF THE HON'BLE CHIEF JUSTICE,

Sd/-  
(B.A.PATIL)  
REGISTRAR GENERAL

To:-

1. The Prl. District and Sessions Judge, Bangalore Rural, Bagalkot, Bellary, Chickballapur, Chikmagalur, Chitradurga, Davanagere, Haveri, Kolar, Mandya, Mysore, Ramanagara, Raichur, Shimoga, Udupi and U.K., Karwar - with a request to take the candidate on duty, after verification of all the original documents, under intimation to this office.
2. The Prl. District and Sessions Judge, U.K.Karwar - with request to relieve Sri.Praveen Kumar Hiremath, Court Manager working in your Unit, to enable him to report for duty in the transferred Unit and he is not entitled for any TA, DA and Joining time.
3. The concerned candidate - with an instruction to report himself/herself for duty in the respective District Court, within 15 days from the date of receipt of the order, failing which his/her appointment will be cancelled.
4. Sri.Praveen Kumar Hiremath, Court Manager, District and Sessions Court, U.K.Karwar- .
5. The Budget Branch of this office is directed to release the necessary funds to the concerned District.
6. The Deputy Registrar-cum-Private Secretary to Hon'ble the Chief Justice.
7. All the Private Secretaries to the Hon'ble Judges.
8. The Chief Secretary to the Government of Karnataka, Vidhana Soudha, Bangalore.
9. The Principal Secretary, Finance/Law Department, Vidhana Soudha, Bangalore.
10. The PAs to the Registrar General/Registrar (Vigilance)/ Registrar (Judicial)/ Registrar (Administration)/ Registrar(Recruitment),/Registrar (Review & Statistics) /Registrar (Infrastructure and Management).
11. The Central Project Co-ordinator (Computers) - with a request to webhost the list of selected candidates.
12. Proceedings file/office copy.

Sd/-

**REGISTRAR GENERAL**